

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.407
IB/807/ND/2021

IN THE MATTER OF:

Union bank of india

...

Applicant

Versus

Apoorva Joshi

...

Respondent

Order under Section 95(1).

Order delivered on 23.09.2022

Coram:

**MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)**

**MR. AJAI DAS MEHROTRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : None

For the Respondent : Mr. Mohit Kumar, Adv. & Mr. Mukesh Aggarwal,
Adv.

For RP : Mr. Gaurav Joshi, CS

ORDER

None has appeared on behalf of the applicant. Pleadings are complete. This application has been filed under Section 95(1). In the interest of justice, the same is adjourned for arguments on **12.10.2022**.

-sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-sd-

**DHARMINDER SINGH
MEMBER (JUDICIAL)**